HIGH COURT OF BOMBAY AT GOA
PORVORIM, GOA

N O T I C E
(Partial Modification w.e.f. 19.10.2026)

I

In partial modification to the judicial assignment at the High Court of Bombay at Goa, which has come into effect from 10.08.2026, it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications from 19.10.2026 :

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri Justice **S. G. CHAPALGAONKAR** [Single Bench-2] Court Room No. 3	For admission, hearing, order matters and applications therein: (A) All Civil Writ Petitions. (B) Appeals under ESI. (C) All other Civil matters pertaining to Single Bench, not assigned to other Court. (D) All Second Appeals. (E) All Misc. Applications therein.
2	The Hon'ble Shri Justice **ASHWIN D. BHOBE** (Single Bench- 3) **Court Room No. 6**	For admission, hearing, order matters and applications therein: **(A) All Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet, order taking cognizance, discharge order or order framing charge or order challenging the order directing investigation under Section 156(3) of the Cr.P.C./175(3) of BNSS.** **(B) All Bail (Regular / Anticipatory) Applications.** **(C) All other Criminal matters pertaining to Single Bench.** **(D) All Criminal Writ Petitions pertaining to Single Bench (other than quashing)** **(E) All Criminal Appeals.**

3	The Hon'ble Shri Justice **AMIT S. JAMSANDEKAR** **THURSDAY AND FRIDAY** (Single Bench-4) Court Room No. 4	For admission, hearing, order matters and applications therein: (A) All Criminal Revision Applications. (B) Applications U/Sec. 11 of Arbitration and Conciliation Act, 1996. (C) All Matters under Companies Act, 1956 and Companies Act, 2013 pertaining to Single Bench. (D) All Misc. Applications therein.

II

In Partial modification to the Standing Order at the High Court of Bombay at Goa, which has come into effect from 10.08.2026, it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications from 19.10.2026 :

The urgent mentioning and placing of matters, if any, pertaining to Single Bench presided over by the **Hon'ble Shri Justice S. G. Chapalgaonkar** will be allowed before the **Hon'ble Shri Justice Ashwin D. Bhobe and vice versa.**

Dated this 13th day of October 2026

By Order

Sd/-
(A. H. Laddhad)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(Dr. M. S. Deshpande)
Registrar (Judl-I),
High Court, A.S., Bombay